

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 20.8.2001

Shri T. U. Sen, Jr. Counsel for the petitioner has filed M.A. 746/2001 stating that he does not intend to pursue the O.A. as he expects to get the reliefs ⁱⁿ ~~from~~ the hands of the departmental authorities. In view of this, O.A. is disposed of as withdrawn. M.A. 746/2001 is disposed of accordingly.

Shri S. Behera, A.S.C. is present and heard.

Somnath Jany,
Vice-Chairman
20/8/2001.
Member (J)

Five copies of final order dt. 20.8.2001 issued to counsel for both sides.

21/8
S.O (J)

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